

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
**ORDER SHEET**

O.A / MA / RA / CP NO. 372 OF 2008

Applicant/s Baleshwar Basad Respds. C/o 9 & others

Advocate for Applicant/s B. B. Sirohi Advocate for Respondent/s S. C. Mishra

Notes of the Registry	Orders of the Tribunal	Sheet No. 18
	<p><u>06.10.2009</u></p> <p><b>Hon'ble Mr. Justice A.K.Yog. Member (J)</b></p> <p><b>Civil Misc Execution Application No. 10/2008</b></p> <p>The Applicant has shown to be acted over exhausting for present Execution Application without approaching the concerned authority for obtaining the requisite information. There is nothing on record to show that applicant approached the authority for ascertaining the result/order, if any, passed by us on the representation/application dated 21.04.2008 (filed as annexure IV to the present Execution Application). Assuming it is not obtained, the same may be obtained by approaching under Right to Information Act. The Applicant cannot successfully invoke Court/Tribunal by not providing complete and full information or by taking advantage of ignorance.</p> <p>The tendency to approach the Tribunal/Court without providing sufficient facts/requisite information, such type of proceeding should not be encouraged.</p> <p>In view of above, Execution Application is rejected with observation that it shall be open to the applicant to file fresh application, if may so advised.</p> <p style="text-align: right;">J.M.</p> <p>Shashi/</p>	

Contd. On Sheet No. 18